

The Delhi Nursing Council Act, 1997

Act 3 of 1999

Keyword(s): Auxiliary Nurse Midwife, Council, Female Health Assistant or Supervisor, Inspector, Nurse

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

ि पर्यो गवितयों को व्यापकता की पुन-तरिक्त ऐसे विनिधम निम्ननिष्टित प्रानधान

रगढ के अध्यक्ष तथा प्रत्य सदस्यों तथा समि-रों के अन्य सदस्यों के मरतों का भुगतान । मिति के रिजिस्ट्रार, अधिकारी तथा सबकों नेवा संबंधी कार्य, गवितयां, ग्रवकाश, निलंबन, ।च्युति तथा ग्रन्य सेवा शर्ते ।

रूग में, जिसमें रिजस्ट्रार द्वारा परिपद्
 खें रखें जाते हैं।

मेनारियों पर रजिस्ट्रार को पर्यत्रेक्षी अक्तियां।
ारा 13 की उपधारा (1) के अंतर्गत पालनीय
त तथा प्रतिबंध तथा व्यक्तियों द्वारा पंजीकरण
त निये पाठ्यक्रम का प्रणिक्षण, तथा परीक्षा,
ार्ण तथा उत्तीर्ण करना।

बारा 13 की उपधारा (1) के अन्तर्गत पंजीकरण के लिये देय शुल्क, धारा 14 के अन्तर्गत पंजी-करण का नवीकरण तथा धारा 16 की उपधारा (2) के प्रावधानों के अन्तर्गत रिजस्टर में नाम की पुनंशविष्टी को हटाना ।

र्धिनस्टर अथवा सूची में किसी मिविष्ट की प्रतियां देने के लिये परिषद अथवा रिजस्ट्रार के आदियों की प्रतियों के लिये देश शुरुका।

नियम 24 के अन्तर्गत संगठनों के लिए निर्धारण नर्सों के लिए ड्रेस कोड ।

निरक्षन ६या बचाज:-- शष्ट्रीय राजधानी क्षेत्रं यथा प्रवृत्त पंजाब नर्भ पंजीकरण श्रक्षित्यम 1932 ति इस श्रीधिनियम के प्रभावी होने की तिथि से तने जायेंगे।

े कि ऐमे निरसन प्रभावी नहीं होंगे :--

-) इस प्रकार निरस्त उपबंध या विधिवत किया गया मोई कार्य या इससे प्रभावित पूर्ववर्ती कार्य ।
-) उपधारा (1) के प्रावधानों के प्रमुसार इस ग्रिश-नियम के अन्तर्गत किया गया कार्य या की गई कोई कार्यवाही या किये जाने के प्रयोजनार्थ अहां तक इस ग्रिधिनियम के ग्रमुकूल इसके द्वारा निरस्त इस ग्रिधिनियम के संबद्ध उपबंध के अनुसार किया गया कार्य या की गई कार्यवाही इस के क्षारा जब तक इस ग्रिधिनियम के ग्रन्तर्गत किया गया कार्य या की गई कार्यवाही के रह होने तक तदनुसार प्रबृत रहेगा।

7. कठिनाइयों का निवारण :—-इस ग्रिधिनियम के नों को प्रभावी बनाने में यदि कोई कठिनाई उत्पन्न होती सरकार सरकारी राजपत्र में प्रकाणित नामान्य श्रयवा शिदेण हारा क्ष्मके प्रायशान बनायेगी जो कि इस DG/99 -2

अधिनियम के प्रावधानों के असंगत न हो थया कठिनाईयों के निवारण के निए ग्रावण्यक प्रथवा मधीर्याय ।

वणर्ते कि इस ग्रिधिनियम के लाग होने के दो पर्धों की समाध्य के प्रकाद ऐसे शहरेण नहीं वानाए पर्धिने !

38. धारा 34 के अंतर्गत बनाये गर्वे नियत, धारा 35 के बन्तर्गत बनाये गर्व नियम स्था धारा 37 के सनार्गत जारी किये गये प्रादेशों को विवास सभा के सभज प्रस्तुत करना :---इस अधिनियन की धारा उन के प्रतार्गत बनाये गर्ये सभी विवस, बारा 35 के ब्रह्मांन बनाये गर्थे सनी विनियम तथा धारा 37 के ऋन्तर्गत ऋनाया गया प्रत्येक थादेण, इसके बनाये आने के सुरन्त पण्चात् दिल्ली संघ राज्य क्षेत्र की विज्ञान समा के सनक्ष रखे जारोंगे, ग्रगर यह सन एक प्रयंत्रा दो या इतसे अधिक सैशन में तीस दिन से ग्रधिक तक जारी है ग्रीर यदि उपरोक्त सब, उसके त्रन्त वाद के सत्र अथवा बाद के सत्र के समाप्त होने से पहले विद्यान सभा निवंध ग्रथवा विनिधम ग्रथवा ग्रादेश में कोई संगोधन करने में सहमति देनी है अथवा इस न बनाने के लिए सहमति देती है तब उन्त निथम वितियम व ग्रादेण उस संशोधित रूप में प्रभावी होगा ग्रथवा इसका कोई प्रभाव नहीं होगा ।

अतः तयापि ऐसा कोई भी संगोधन अयवा अतिकवण उनल निवम विनिधम के अन्तर्गत पहले से कुछ भी किये गर्य को बैधता को छोडकर होंगे।

DEPARTMENT OF LAW JUSTICE AND LEGIS-LATIVE AFFAIRS

Notifications

Delhi, the 11th March, 1999

No.F.14/5/97-99/L.A./78.—The following Act of the Legislative Assembly received the assent of the President on 4-3-1999 and is hereby published for general information.

> The Delhi Nursing Council Act, 1997 (Delhi Act No. 3 of 1999)

> > AN

ACT

To provide for the constitution of the Delhi Nursing Council for regulation of registration and training of nursing personnel (nurses, mid-wives, auxiliary nurse midwives/female health worker/female health assistant/supervisors) and matters connected therewith.

Be it enacted by the Legislative Assembly of the National Capital Territory of Dethi in the Forty eighth Year of the Republic of India as follows;

CHAPTER --- I

PRELIMINARY

- I. Short title, extent and commencement.—(1) This Act may be called the Delhi Nursing Council Act, 1997.
- (2) It extends to the whole of the National Capital Territory of Delhi.
- (3) It shall come into force on such da'e as the Government may, by notification in the official Gazette, appoint.
- 2. Definitions.—In this Act, unless the context otherwise requires,
 - (a) "affiliated institution" means an institution or hospital or health centre for preventive, promotive, curative care and rehabilitative nursing services, which is recognised and affiliated to the Council;
 - (b) "auxiliary nurse-midwife" or "female health worker" means a person who possesses a certificate of auxiliary nurse midwife, or, as the case may be, of female health worker from a recognised institution registered under section 13;
 - (c) "council" means the Delhi Nursing Council constituted under section 3;
 - (d) "female health assistant or supervisor" means a person who possesses a certificate from an institution recognised and registered under section 13;
 - (c) "Government" means the Government of the National Capital Territory of Delhi;
 - (f) "licensing authority" means an officer authorised by the Government to issue licences under this Act;
 - (g) "Lieutenant Governor" means the Lieutenant Governor of the National Capital Territory of Delhi referred to in clause (1) of article 239AA and appointed by the President under article 239 of the Constitution;
 - (h) "Inspector" means a nurse appointed by the Council;
 - (i) "list" means a list of nurses, midwives, auxiliary nurse-midwives or female health workers or female health assistants or supervisors maintained under section 16;
 - (j) "member" means a member of the Council;
 - (k) "nurse" means a person who possesses a certificate in nursing and midwifery from an institution recognised in this behalf and registered with the council;

- (I) "prescribed" menus proscribed under (5 rules;
- (m) "President" means the Portifert of the Council:
- (n) "register" means a register equational of the section 15;
- (o) "registered" means registered in accordance with the provisions of section 13;
- (p) "registrar" means Registrar appoint 4 unitersection 10;
- (q) "regulation" means a regulation made by the Council under this Act.
- (r) "rule" means a rule made by the Government under this Act, by notification in the Official Gazette.

CHAPTER II

Delhi Nursing Council

- 3. Constitution and incorporation of the Council.—
 (1) The Government shall, as soon as may be after the commencement of his Act, constitute a Council called 'The Delhi Nursing Council'. The Council shall consist of the following numbers, namely:—
 - (a) The Director of Health Services. Government of National Capital Territory of Delhi +Ex-Officio.
 - (b) The Director of Indian Systems of Medicine and Homocopathy—Ex-OSicio.
 - (c) The Medical Officer of Health, Municipal Corporation of Delhi Fr-Officia.
 - (d) The Nursing Advisor to the Government of India---Ex-Officio.
 - (e) Three Nursing Chief Officers of the hospitals in the National Capital Territory of Delhis to represent one hospital each, to the nominated by the Government by rotation, from the following:—
 - (i) Hospitals of Central Government:
 - (ii) Hospitals of Government of National, Capital Territory of Delhi;
 - fiii) Hospitals of Municipal Corporation of Delhi/New Delhi Municipal Council.
 - (f) Two Members of the Legislative Assembly of the National Capital Territory of Delhi to be nominated by the Speaker of the Assembly.
 - (g) Three persons to be monimized by the Government to represent to represent to make an

- parallel in with and constitution and about the solution of th
- The American Cates Octal Educate of Trained and Control by the control of the Control by
- 11. F. an only one court from General variation and Midwifery Schools and Colleges of Supplier and our Principal Control Auxbrary beauting and Midwifers Schools, to be effected in a processing the our ing institutions.
- (2) The Connect detilities a beging congruence wing property I so sessed and a common seed, with power to acquire hold and dispose of property, wis then to by a constant of the artists and a constant on the purposes of this Account may be the came after said site or be sued.
- Consist of the decident and the VicesPreadent of the Consist of the decided from amongst that needed to be procedure as may be proceeded.
- the proof (office, (f) The form of office of a maph of the those well-to member, shall be three years from the chart of no fination or would a successor has even duly nominated, whichever is earlier.
- (2) A member appointed to the Council in his excelled espacity shall cease to hold office as a member of the cease to bold such office.
- (3) The Press that shall hold office from the date of election and the election with the pure of office as a member excites or until a successor has been duly elected.
- Of the stars harmone runder by resonal of at the disability, resignation, none value disqualification, non-monarcher shall be menimized by the Coperation, and add not martinated money as shall be differently for the remaind work the topol for which the number was a animated.
- (in X in other shall we deemed to have the full titles if the observes himself from three consecutive metalogs of the Council without leave of the Council.
- (6) (a) The Presidence may being from his offer by posice in writing additional to the Secretary of the Council. Such engration shall take offers from the disc on which it is accepted by the Council.
- On A manther may resign from office by notice in water probless if to the President and every such in quantum field (1). If or from the date on much is a meaning by the President

- Or Nowlandanding onlyining contained in this Act, the Ocyenment mass
 - (ii) remove a member from office on being found disqualified as per subsection (ii) of this outon of
 - the if the Connect decides at a meeting by twoilleds assigning of the total mental about their the continuation of a member be office is prejudicial to the interest of the council, context the number from office.
- (8) A passon shall be disqualified for being elected or nonlinuted, and for continuing, as a member so
 - (a) if he is an undischarged insolvent; or
 - (b) if he is of unsound mind and stands so deel and by conferent court; or
 - (c) if his name has been re-ordered from the register and has not been re-entered therein, or
 - (d) if he is a whole-time officer or serving of the Council; or
 - tel completes 65 pairs of age.
- 5. Meetings of the Council. (1) The Council shall meet atleast once in a year and may also meet as many times as necessary in a year to transact its bashess.
- (2) The President, when present, shall preside over meetings of the Council and in his absence the Vice-President shall preside. In case both are absent, any other member elected by the members present from amongst themselves shall preside at such meetings.
- (3) All tennactions of business at a meeting shall be decided by majority tote.
- (4) In the case of equal votes, the President shall have a casting vote.
- 6. Quorum, The quorum necessary for the transaction of business at a meeting of the Council shall be one-third of the total number of members including the President:

Provided that if at any meeting of the council a quorum is not present, the President or the presiding mannior, as the case may be, shall adjourn the meeting to such hour of the day or some future day, as be may notify by notice on the notice Board at the office of the Council. The business before the original maching shall be brought before the adjourned according and may be disposed of at such meeting or may subsequent adjournment thereof, whether there be a quorum present of not.

- 7. Vacancies in the Council not to invalidate act, etc.—No act or proceeding of the Council shall be invalid by reason of existence of a vacancy in the Council or on account of any defect or irregularity in its constitution.
- 8. Executive Committee.—The Executive Committee shall consist of five members who shall be ejected by the Council from amongst its members in the manner as may be prescribed.
- 9. Other Committees.—The Council may constitute sub-committees for such purposes as the Council considers necessary.
- 10. Staffing of Council.—(1) The Council shall, with the previous approval of the Government, appoint, a full time nurse as a Registrar and another full time nurse as a Deputy Registrar and such other staff as may be necessary.
- (2) The Council shall adopt the Central Civil Services Rules mutatis mutandis.
- (3) The pay and allowances payable to the Registrar, officers and other employees of the Council shall be fixed by the Council with the previous approval of the Government.
- (4) The Council may, with the previous sanction of the Government, suspend dismiss or remove any person appointed as the Registrar, or impose any other penalty upon him in the manner as may be provided by regulations.
- (5) The Registrar shall be the Secretary and the Executive Officer of the Council. He shall attend all meetings of the Council, and of its Executive Committee, and shall keep minutes of the meetings and names of members present and of the proceedings of such meetings.
- (6) The accounts of the Council shall be kept by the Registrar, in the manner as prescribed by regulations.
- (7) The Registrar shall lhave such supervisory powers over the staff as may be prescribed by regulations and may perform such other duties and discharge such other functions as may be specified in this Act, or as may be prescribed by regulations.
- (8) The Registrar shall be deemed to be a public servant within the meaning of section 21 of the Indian Benal Code.
- 11. Fees and Allowances for meetings.—The President and other members of the Council shall be paid such fees and allowances as may be prescribed by regulations.

- 12. Income and Expenditure of the
 - (1) The income of the Council, shall of--
 - (a) registration fees received from practitioners;
 - (b) grants received from the Governif any; and
 - (c) gifts and donations or any other raised by the Council.
 - (2) The Council shall apply the monor ined under sub-section (1) manner as may be prescribed.

CHAPTER III

REGISTRATION AND ENLISTMEN

- 13. Registration of nurses, midwives, murse midwives/female health workers, female massistants/health supervisors.—(1) Any person fulfills academic qualifications and training prescribed under the regulations shall be registed on payment of such fees as prescribed, in the feet for a period of five years.
- (2) The Council shall follow such proced may be prescribed by regulations.
- (3) For the purpose of an appeal under the vision of section 23, the Council shall be deemed be a Court within the meaning of the Indian Evid Act, 1872 and shall exercise all the powers of all missioner under the Public Servants (Inquiries) 1850:

Provided that nothing contained in any Action prevent the Council from holding an inquite hearing.

- 14. Fee for renewal of registration.—Any of shall renew his/her registration in the manner cribed by regulations and on payment of registers.
- 15. Registers to be maintained.—(1) The Retrar shall maintain such registers as may prescribed.
- (2) It shall be the duty of the Registrar to menties in the register, from time to time, to the same and to issue certificates of registration accordance with the provisions of this Act, and rules made thereunder.

- 16. Maintenance of list of persons practising as nurse, auxiliary nurse midwife, female health worker, female health assistant health supervisor.—
 (1) The Connell shall keep a fist of such persons as are not eligible for registration under section 13 but who are practising as nurses.
- (2) If a person who, not being qualified for registration under this Act, proves within ninety days from the date of commencement of this Act, to the satisfaction of the Council that he was in regular practice as a nurse for a period not less than two years before such commencement, shaft on payment of such fees as may be prescribed be entitled to have his name entered in the list:

Provided that any person whose name has been removed from the register maintained under this Act or under any other law for the time being in force in any part of India, or from the register of any other country on the ground of any professional or other misconduct, shall not be entitled to have his name entered in the list.

- (3) The provisions of sections 13, 14 and 15 shall mutatis mutantis apply to such list.
- 17. Persons not registered or not in the list not to practise or be employed as nurses, etc.—No person other than a person registered under this Act or a person whose name is entered in the list under section 16 shall practise directly or by implication as practising habitually or for personal gains as a nurse.
- 18. Supply of orders of the Council or the Registrar or of any entry in the Register or list.—Copies of any order passed by the Council or the Registrar or of any entry in the register or in the list shall be supplied on payment of such fees as may be prescribed by regulations.
- 19. Publication of Registers and list.—(1) The Registrar shall, on or before a date to be fixed in this behalf by the Council and thereafter every year, cause to be printed and published the names for the time being entered in the registers.
- (2) The provisions of sub-sections (1) and (2) in shall mutatis mutandis apply to the publication of the list prepared under section 16.

CHAPTER IV

Nurses, Auxiliary nurse midwife, Female Health worker, Female Health Asisstant/Health Supervisors entitled to practise and control licensing authorities.

20. Licensing and Supervision.—(1) Subject to the provisions of this Act and the rules and rgulations made thereunder, every licensing authority shall exercise general supervision and control on the nurses, auxiliary nurse midwives, female health

kiosidad karala dialaka di kita adilaki kita kita kita arat 19772.

- workers, female health assistants health supervisors practising within the area under its jurisdiction.
- (2) The licensing authority may delegate any of its powers to such officer as may be authorised in this regard.
- 21. Notice to licensing authority before commencement of practice.—(1) Every person registered under this Act who intends to practise anywhere in the National Capital Territory of Delhi as a nurse, auxiliary nurse-midwife, Icmale health worker, female health assistant/health supervisor, shall give notice in writing to the licensing authority in the month of January and every five years thereafter during the period if he continues to practise within the said area,
- (2) Every such notice shall contain such particulars and shall be in such form as may be prescribed.
- 22. Recognition of training institutions,—(1) No nursing educational institute shall be started without the prior approval of the Council and the Government.
- (2) The Council may, by regulations specify examinations to be held as laid down by the Indian Nursing Council constituted under the Indian Nursing Council Act, 1947 (XL VIII of 1947) from time to time.
- (3) The Council may in accordance with the regulations and after inspections and such inquiry as it deems fit, recognise any institution for training of nurses, auxiliary nurse midwives, female health workers, female health astistants/health supervisors for appearing at any examination held by the Council.
- (4) No school, hospital or other institution which is not approved and recognised under this section shall issue to any person a certificte or enter the name of any person in any document purporting to show that such person is qualified by reason of having passed any examination or undergone any course of training to practise as a nurse, auxiliary nurse midwife, female health worker, female health assistant; health supervisor unless his/her name is registered under this Act or entered in the list.
- (5) No person shall issue any certificate to any person who does not fulfil the regulations of the Indian Nursing Council.
- (6) No registered hospital, nursing home or diagnostic centre shall employ nursing personnel who do not possess the minimum requisite qualification laid down in the Indian Nursing Act, 1947.
- 23. Appeal against refusal to recognise Institution. Any person aggrieved by any decision of the

Registrar under this Act including a decision refusing to approve and recognise any institution to train nurses, auxiliary morse midwives, female health workers, female health assistants/health supervisors may appeal within sixty days from the date on which such decision is communicated to him, to the Council which shall hear and determine the appeal in the prescribed manaer. The decision of the Council under this Act shall be final.

- 24. Additation.—The Council, may in accordance with the regulations and after inspection and tholding such inquiry as it deems fit, 'affiliate to any institution or hospital for preventive, promotion curative, and rehabilitative nursing care of clients or patients.
- 25. Withdrawal of recognition,—(1) When upon report by the Executive Committee, it appears the Council—
 - (a) that the courses of study—training—and the examinations to be gone through in order to obtain a recognised qualification from any authority in—any State or 'Union territory or the conditions for admission—(a) such courses or the standards of proficiency required from the candidates at such examinations are not in conformity with the regulations made under this Act or fail short of the standards required thereby, or
 - (b) that an institution recognised by the Council for the training of nurses, auxiliary nurse midwives, female health workers, female health assistants/health supervisors does not satisfy the requirements of the Council.

then the Council shall send to the Government of the State/Union territory in which the authority or institution, as the case may be, is situated a statement to such effect and the State Government/Union territory Administration shall forward it, along with such comarks as it may think fit to the authority or institution concerned and in a case referred to in clause (b) to the Council also, with an intimation of the period within which the authority or the institution may submit its explanation to the Government.

- (2) On receipt of the explanation or, where no explanation is submitted within the period fixed, then on the expiry of he period the Government shall make its recommendations to the Council.
- (3) The Council, after such further inquiry, if any, as it may thick fit to make, and in a case tellurade to in clause (b) of sub-section (1) after considering any remarks which the Council may have addressed to it, may declare—

- (a) is a case referred to in clause (a) of that section that the qualifications granted the actions only when granted before perified date, or
- (b) in a case referred to in the said claused claused with enter from a date specified in declaration any person helding a recogniqualification whose period of training study preparatory to the grant of the lication passed at the institution concessful be entitled to be registered only State/Union territory in which the institution is situated.
- (4) The Council may declare that any qualificar granted catside the Delhi by any Six te, Union tory shall be a recognised qualification called or after a specified date.

CHAPTER V MISCELLANEOUS

- 26. Penalties.—(1) Any person who acts in contravention of the provisions of section 17 shall, a conviction be punished with line which may extend to two thousand rupees for the second offence; to fit thousand rupees for the second offence; and to remove thousand rupees for any subsequent offence.
- (2) Any person who fails to comply with a provision of sub-rection (1) of section 22 shall be conviction, be push hed with fine which may extend two thousand rupees for the first offence; in thousand rupees for the second offence; and the thousand rupees for any subsequent offences. Such institutions shall not be considered for recognition under this Act.
- (3) Any person who fails to comply with the provisions of sub-section (4) of section 22 shall, conviction, be punished with fine which may extend to ten thousand rupees and shall also be liables imprisonment which may extend to three months.
- (4) Any person found issuing a certificate violation of sub-section (5) of section 22 shall, conviction, be punished with fine which may extend to five thousand rupes; or with imprisonment a term which may extend to six months or withouth.
- (5) Any registered to spital or nursing home of diagnossic centre found appeinting any nursing personnel who does not possess the minimum of quisite qualification hald down under the hading. Nursing Centrels Act (\$47, that) we enviction

- paid with fine which may extend to ten thou.

 These or with simple imprisonment for a term

 that extend to six months or with both.
- Tempishment for dishonest use of certificates.
- of registration issued under the provisions of
- of twho procures, or attempts to precure registration under the provisions of this Act by making or producing or causing to be made to produced any false or fraudulent declaration or representation whether in writing of otherwise; or
- who willfully makes or makes false representtion in any matter relating to the register or the list or any certificate issued under the provisions to this Act; or
- who knowingly or willfully makes or causes or prepares any other person to make any false statement in any notice under this Act;
- shall, on conviction, be punished—
- (a) for the first offence, with fine which may a extend to five thousand rupees; and,
- for any subsequent offence, with simple imprisonment for a term which may extend to six months or with fine which may extend the thousand rupees or with both.
- 23 denalty for unlawful assumption of title of gifferd/nurse, etc.—Any person who, not being a gifferd nurse, auxiliary nurse midwife, female salth worker, female health assistant/health superisor lakes or uses the name or title of a registered disted nurse, auxiliary nurse-midwife, female salth worker, female health assistant/health superisor of uses any name, title, description, specially fill be believed that such person is registered shall, a somiction, be liable to be punished—
 - (a) for the first offence, with fine which may extend to five thousand rupees; and
 - for any subsequent offence, with simple infpisionment for a term which may extend three months, or with fine which may extend to ten thousand supcess or with both,
- RepOffence by Companies. (1) Where an offence indicates Act has been committed by a company
 - every person who, at the time the offence was committed was in charge of, and responsible that to the confuct of the business of the company; and

- (b) the company,
- shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.
- Explanation-For the purpose of this section-
- (a) "company" means a body corporate, includes a firm or other association or individuals; and
- (b) "director" in relation to firm, menus a partner in the firm.
- 30. Cognizance of Offences.—No Court shall take cognizance of any offence under this Act except on a complaint made with the previous sanction of the Council.
- 31. Exemption of registered medical practitioners from the provisions of this Act.—Nothing in this Act shall apply to a registered medical practitioner.

Explanation—In this section a registered medical practitioner means a person practising medicine and registered as such prider any law relating to the registration of persons practising medicines.

- 32. Power , of Government to dissolve and reconstitute the Council.-If, at any time, it appears to the Government that the Council has failed to exercise or exceeded or abused any of its powers confered upon it under this Act, for failed to perform; the duties conferred of upon, it by or under this Act, it may by an in order published together with a statement of the reasons therefore, in the official Gazette, dis-tesolve the Council and in case of dissolution of of the Council cause all or any of the powers, 2014 and functions of the Council to beduties exercised, performed and discharged by an administration who is qualified as senior nursing officer till a new Council is constituted.
- 33. Audit.—The accounts of the Council shall be audited in such manner as may be prescribed.
- 34. Power to make rules.—(1) The Government may, by notification in the official Gozette, and subject to the condition of previous publication make rules to carry out the purposes of this Act. Such thies may be made to provide for all or any matters expressly required or allowed by this Act to be prescribed by rules.

(2) In particular, and without projudice to the generality of the foregoing power, the Government may make rules for all or any of the following matters, namely:—

a are de la compansión de

- (a) the manner in which the President and the Vice President of the Council shall be elected under sub-section (3) of the section 3;
- (b) the manner in which the meetings of the Council shall be convened held and conducted under sub-section (1) of section 5;
- (c) the manner in which the members of the Executives Committee shall be elected under Section 8;
- (d) the manner in which the money receved by the Council shall be applied under sub-section(2) of section 12;
- (e) the procedure to be followed by the Council in disposing of appeals under sub-section (3) of section 13 and section 23;
- (f) the Form of register to be maintained under section 15;
- (g) the Form of list to be maintained under section 16;
- (h) the Form of notice to be given to the licensing authority under section 21;
- (i) the auditing of the accounts of the Council under section 33.
- 35. Power to make regulations.—(1) the Council may with the previous sanctions of the Government, by notification in the official Gazette, make regulations not inconsistent with the provisions of this Act or the rules made thereunder to carry out the purposes of this Act.
- (2) Without prejudice to the generality of the fore going powers, such regulations may provide for—
 - (a) the payment of allowances to the Pres ident and other members of the Council and to other members of the Committees;
 - (b) the duties, powers, leave, suspension, removal and other terms and conditions of service of the Registrar, officers, and servants of the Council and the payment of salariies or allownaces to such persons;
 - (c) the manner, in which the accounts of the Council shall be kept by the Registrar,

- (d) the supervisory powers of the Registory over the stall;
- (e) the conditions and restrictions which are be complied with and the courses of training and examinations which are to be completed and passed by persons for regulation under sub-section (1) of section is
- (f) the fee payable for registration under subsection (1) of section 13, the renewal registration under section 14 and intention of names removed from the registers and the fee payable for such only under sub-section (2) of section 18:
- (g) the fee payable for the copies the order of the Council or of the Registrar and for the supply of a cpoy of any entry from the register or list;
- (h) prescription of regulations for affiliation under section 24;
- (i) dress code for nurses.
- 36. Repeal and Saving.--(1) As from of the date of the commencement of this Act, the Punjab Nurses Registeration Act, 1932 as in force in the National Capital Territoty of Delhi shall stand repealed.
- (2) Notwithstanding the provisions of sub-section (1) of this section
 - (a) the previous operation of the provsions so repeated or anything duly done or suffered thereunder;
 - (b) subject to the provisons of sub-section (1) anything done or any action taken under the Act hereby repealed shall, in so far as it is not inconsisent with this Act, be deemed to have been done or taken under the corresponding provisions of this Act and shall continue to be in force accordingly, unless and until supreseded by any thing done or any action taken under this Act.
- 37. Removal of difficulties.—If any difficulty arises in giving effect to the provisions of this Act the Government may, by general or special order published in the official Gazette, make such provision not inconsistent with the provision of this Act as appear to it to be necessary or expedient for the purposes of removing difficulty:

Provided that no such order shall be made after the expiration of two years from the commecoment of this Act.

-:= <u>-----</u> 38. Laying of rules made under section 34. regulations made under section 35 and orders issued regular section 37 before the House of the Legistaile Assembly.—Every rule made under section (34) every regulations made under section 35, and now order made under section 37 of this Act shall be laid, as soon as may be after it is made, before the House of the Legislative Assembly of the Notional Capital Territory of pelhi, while it is in session, for a total period of thiry days which may be comprised in one session or in we or more successive sessions, and if before the expiry of the mmediately following the session or the accessive sessions aforesaid, the House agrees m making any modification in the rule or regulation or order should not be made, the rule or regulation or order shall thereafter have effect only in such modified form or be of no effect. 45 the case may be, so, however, that any such medification for annulment shall be without prejudice to the validity of any thing predensity done ender that rule or regulation or order.

मत्या पा. । 4/7/98-99/विधायो कार्य/84.---प्राप्ट्रपनि की दिलांक 4-3-1999 को मिली अनुप्रति के अन् किसी विधान सभा द्वारा पारित निस्त्रलिखिन प्रधितितम जामाधारण के सूचनार्थ प्रकाणित किया जह नहीं है ।

दिल्ली भारतीय चिकित्सा परिषद् ब्राह्मिनियम, 1998 (दिल्ली अधिनियम संख्या : 4, 1999)

 $n \neq 1$

ग्रधिनियम

दिल्ली राष्ट्रीय राजधानी के लिए तथा इस सम्बद्ध विगयों के लिए भारतीय चिकित्सा परिषद् का गठन हेतु तथा भारतीय चिकित्सा (इंडियन सैडिसन) के लिए एक रिजस्टर के रख रखाव की व्यवस्था करने के लिए ।

भारतीय गणतंत्र के 19वें वर्ष में दिल्ली राष्ट्रीय राजधानी की विधान सभा द्वारा निस्त प्रकार व्यक्षितियमित विद्या जाए :---

- । मिलप्त जीर्षक विस्तार एवं प्रारम्भ.--(1) इस पीर्यनिथन को भारतीय विकित्सा परिषद् ग्रिप्रितियम, 1998 का कार्या
- (2) यह सम्पूर्ण दिल्ली राष्ट्रीय राजधानी में विम्ता-लि होगा ।
- ा (३) यह उन विधि ने शसकी हो. जो सरकार, रोजाब में सरकारी अधिमुचना द्वारा निवित्तय करें । २२ bc./-o= :

- 2. परिभाषाएं.-- जब तक संदर्भ में ग्रन्थका अपेक्षित त हो तब २४ ६म ग्रह्मितम में ---
 - (क) नियत दिन" से अर्थ यह तिथि जिस तिथि

 से प्रारा (1) के अलावा इस अग्नितियम के
 उपर्थंच धारा (1) की उत्तरारा (3) के अन्तर्गत
 अग्रवी होगें।
 - (स) भारतीय निकित्सा (डॉडयन मेडियन) का अर्थ अर्थनम आयुर्वेद सिद्ध तथा यूनानी तिस्य अनु-पूरित हो या गे हो, शस्य चिकित्सा तथा प्रसूति विकास सिह्त आधुनिक चिकित्सा पद्धति की सभी आखाएं में ग्राशृनिक शिक्ष्य सिहन ।
 - (ग) "केव्हीय परिषद" का प्रयं भारतीय केन्द्रीय विकित्सा एरिषद अधिनियम, 1970 (1970 का केन्द्रीय अधिनियम 48) की धारा 3 के प्रत्यंत गरित भारतीय चिकित्सा केन्द्रीय वरिषद.
 - (ন) "ग्रन्थक" का ग्रथं परीक्षा निकाय का ग्रन्थक्ष.
 - (४) 'दिल्ली'' का ग्रथं दिल्ली राष्ट्रीय राजधानी से है.
 - (च) "परीक्षा निकाय" का अर्थ आरा 33 की उपधारा
 (1) के अन्तर्गत गठित परीक्षा निकाय से है,
 - (छ) "गरकार" का ग्रंथं संविधान के ग्रनुच्छेद 239कक के रुण्ड (।) में संदर्भित उपराज्यपाल में है:
 - (ज) 'एकीशृत चिकित्सा' का ध्रयं ग्रायुर्वेद/सिद्ध/ यूनानी नित्व तथा शहर चिकित्सा तथा प्रसूति विज्ञान सहित ग्राधुनिक वैद्यानिक चिकित्सा पद्धति की सभी शाखाओं में संयुक्त समवर्ती ग्रध्यायन प्रशिक्षण तथा प्रैक्टिस :
 - (अ) "उपराज्यनाल" का अर्थ संविधान के अनुच्छेद 239 के अन्तर्गत राष्ट्रपति द्वारा निष्कत दिल्ली शक्ट्रीय राजधानी के उपराज्यपाल में ईं ;
 - (ब) "परिषद" का सर्थ धारा 3 के ब्रन्तर्गन स्थापित एवं गठित, दिल्ली भारतीय चिकित्सा परिषद् से हैं :
 - (ट) ''चिकित्सा व्यवसायी'' का ग्रयं भारतीय चिकित्सा पड़ित (इंडियन सिस्टम ग्रॉफ मैडिसन) से सम्बद्ध चिकित्सा व्यवसाय करने वाला कोई चिकित्सा व्यवसायों :
- (ठ) "ग्रन्थक्ष" का ग्रर्थ पश्चित् के शब्यक्षः से है :
- (ड) 'महायक चिकित्सा प्रशिक्षण के लिए झहुंक परोक्षा' का अर्थ है भारतीय चिकित्सा के गर्चेध में घेषजज्ञ तकनीशियन तथा निमन